

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.527/91

Date of Order: 24.2.1994

BETWEEN :

| | |
|--------------------------|----------------------------------|
| 1. C.Rama Mohan Rao | 11. R.Leelavathi |
| 2. V.Muralidhar | 12. M.J.Ramaraao |
| 3. K.Seshagiri Rao | 13. M.Muralidhar Sarma |
| 4. P.Koteswara Rao | 14. K.B.V.Prasada Rao |
| 5. G.Kadhakrishna Murthy | 15. Ch.Venkatasubba rao |
| 6. V.Srinivasarao | 16. P.Venkata Rao |
| 7. K.Kamaraju | 17. K.Sridhara Rao |
| 8. G.Prakasarao | 18. V.Venkatesulu |
| 9. D.Jagadish Kumar | 19. M.Krishnaiah |
| 10. V.V.Subba Reddy | 20. D.Kailashnath .. Applicants. |

A N D

1. The Central Provident Fund Commissioner, 9th Floor, Mayur Bhavan, Cannaught Circus, New Delhi - 110 001.
2. The Regional Provident Fund Commissioner, Andhra Pradesh Region, Barkathpura Chaman, Hyderabad. .. Respondents.

Counsel for the Applicants .. Mr.N.RammohanRao

Counsel for the Respondents .. Mr.Vilas V. Afzulpurkar

CORAM:

HON'BLE SHRI A.B.BORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

To

1. The Central Provident Fund Commissioner,
9th Floor, Mayur Bhavan, Cannaught Circus,
New Delhi-1.
2. The Regional Provident Fund Commissioner,
Andhra Pradesh Region, Barkatpura, Chaman, Hyderabad.
3. One copy to Mr. N. Rammohan Rao, Advocate, CAT.Hyd.
4. One copy to Mr. Vilas v. Afzulpurkar, SC for PF. CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

All the 20 applicants appeared for Provident Fund Examination Part-I held in December 1990. Although the examination was conducted on All India basis, the respondents sought to declare the results on a regional basis. Aggrieved by the same they have filed this application seeking a direction to the respondents to finalise the merit list of the successful candidates on the basis of performance in both the parts of the examination on All India basis.

2. Learned counsel for both the parties have drawn our attention to a judgement of the Principal Bench dated 3.1.1992 in O.A.981/91 and batch cases. The facts stated and the issues raised in the O.A. before us are similar to those decided by the Principal Bench in the aforesaid OA and batch cases. Accordingly we dispose of this OA with a direction to the respondents to give the benefit of the judgement of the Principal Bench in O.A.981/91 and batch cases to the applicants herein also.

There shall be no order as to costs.

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

A. B. Gorthi
(A. B. GORTHI)
Member (Admn.)

Dated: 24th February, 1994

(Dictated in Open Court)

sd

Deputy Registrar (J)
2001/94